

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL(AT) NO.402 OF 2018**

**IN THE MATTER OF:**

MTS Logistics Pvt Ltd

Appellant

Vs

Brijesh Uppal

Respondent

And

**COMPANY APPEAL (AT) No.407 OF 2018**

**IN THE MATTER OF:**

Parvesh Kumar Jain

Appellant

Vs

Brijesh Uppal

Respondent

**For Appellant:-** Counsel appeared but did not mark his presence.

**For Respondents:** - Mr. Suresh Prasad, Advocate.

**ORDER**

**03.07.2019** - Rejoinder has not been filed. Learned counsel for appellant submits that he did not feel the necessity of filing the rejoinder. In view of the same right to file the rejoinder is closed. Since the pleadings are complete, let the appeal be processed for final hearing. Post the appeal for final hearing on **25<sup>th</sup> July, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

BM/NN